

explanatory memorandum providing exemption from Excise duty to prints of Cinematograph film falling under item No. 3711(ii) of the Central Excise Tariff.

[Placed in Library. See No. LT-2969/78.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Customs Tariff Act, 1975:—

(i) The Transformer Oil (Additional Duty) Rules, 1978 published in Notification No. G.S.R. 468(E) in Gazette of India dated the 22nd September, 1978 together with an explanatory memorandum.

(ii) G.S.R. 469(E) published in Gazette of India dated the 22nd September, 1978, together with an explanatory memorandum regarding imposition of additional duty under section 3(3) of the Customs Tariff Act, 1975 on imported transformer oil.

[Placed in Library. See No. LT-2970/78]

(iii) A copy of Notification No. G.S.R. 518(E) (Hindi and English versions) published in Gazette of India dated the 30th October, 1978 together with an explanatory memorandum extending the period of validity of the Customs notification fixing increased basic Customs duty for imported copper, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2971/78.]

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of

Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Penal Code (Amendment) Bill, 1978, which has been passed by the Rajya Sabha at its sitting held on the 23rd November, 1978."

INDIAN PENAL CODE (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Indian Penal Code (Amendment), Bill 1978, as passed by Rajya Sabha.

MR. SPEAKER: Now Calling Attention. Mr. Mukhtiar Singh Malik.

(Interruptions)

MR. SPEAKER: order, order. I am on my legs now; please resume your seats. The notice given is that certain events that have taken place in Bihar have been wrongly reported in the Press, thereby it has put the Member in bad light. Under article 105 of the Constitution, so far as the privileges of the Members are concerned, it is only for Members' functioning qua Member in the House or as qua Member outside, not as a party leader or as party worker. That does not arise. Those things will have to be agitated like by every other citizen in the courts because no Member has more rights than any other citizen except when he functions qua Member. All the reports in the notice given to me are not as qua Member... (Interruptions). If hon. Members have anything, they can come to my chamber; it is not a matter of debate. If Mr. Sharad Yadav has anything, he can come and discuss it with me. No further discussion.

(Interruptions)